Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting No. 34 was due for 18.12.2014 and actual held on 17.12.2014

The meeting No.34/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4)) was due for 18.12.2014 and actual held on 17.12.2014, because some NC members were on leave/tour on 18.12.2014, in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

of Court.		
S.No.	Name of the representatives and their designation	Department
1.	Shri Nand lal, Sr Industrial Adviser	DIPP
2.	Shri V.K. Kohli, Director	R.O., TC, Noida
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri D.C. Katoch, FTDO	DGFT

The agenda for meeting No.34/AM-15 dated 18.12.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER 34/84-ALC3/2014

MEETING DATE: 18.12.2014

1	Case No.: 15/30/84- ALC3/2014	Party Name: S.BASKAR (PROP. NSB TECHNOLOGIES),	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Deferred
	HQ File 01/84/050/00254/AM15	RLA File: 07/24/040/00171/AM15	Lic.No/Date:0710106576 27.08.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided CAD, Sketch and measurement chart of export product in this case. Therefore, after deliberations it was decided to call for the same and defer the case for re-listing on 15.01.2015.

2	Case No.: 6/30/84- ALC3/2014	Party Name: ROYAL TOUCH FABLON PVT. LTD.,	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Deferred
	HQ File 01/84/050/00245/AM15	RLA File: 02/24/040/00114/AM15	Lic.No/Date:0210204971 12.09.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of Department of C & PC. It was decided to defer the case for re-listing on 15.01.2015.

	Case No.: 14/30/84-	Party Name: KABADI	Meet No/Date:34/84-	Status:
3	ALC3/2014	SHANKARSA & CO.,	ALC3/2014	
			18.12.2014	Deferred



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HQ File	RLA File:	Lic.No/Date:0710106797	Deferred date	l
01/84/050/00253/AM15	07/24/040/00241/AM15	30.09.2014	15.01.2015	١

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for relisting on 15.01.2015.

	Case No.: 11/30/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD		
4	HQ File 01/84/050/00250/AM15	RLA File: 35/24/040/00017/AM15	Lic.No/Date:3510044557 10.10.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for relisting on 15.01.2015.

5	Case No.: 16/30/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Deferred
	HQ File 01/84/050/00255/AM15	RLA File: 07/24/040/00245/AM15	Lic.No/Date:0710106814 10.10.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for relisting on 15.01.2015.

	Case No.: 20/30/84- ALC3/2014	Party Name: MOTILAL DULICHAND PVT.LTD	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Approved
6	HQ File 01/84/050/00259/AM15	RLA File : 06/24/040/00019/AM15	Lic.No/Date:0610037936 14.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester braided cord size- 1.00 MM Natural white colour		Polyester filament yarn high tenacity natural white colour fpy 278 DTEX-72-HF-22	



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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

7		Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Deferred
	110 1110	RLA File: 05/24/040/00327/AM15	Lic.No/Date:0510391638 17.10.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided Proper CAD of the export product in this case. Therefore, after deliberations it was decided to call for the same and defer the case for re-listing on 15.01.2015.

8	Case No.: 5/30/84- ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Deferred
	HQ File 01/84/050/00244/AM15	RLA File: 05/24/040/00326/AM15	Lic.No/Date:0510391637 17.10.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided Proper CAD of the export product in this case. Therefore, after deliberations it was decided to call for the same and defer the case for re-listing on 15.01.2015.

9	Case No.: 18/30/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Deferred
	HQ File 01/84/050/00257/AM15	RLA File: 35/24/040/00019/AM15/	Lic.No/Date:3510044562 20.10.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2015

10	Case No.: 11/34/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Deferred
	HQ File 01/84/050/00282/AM15	RLA File: 35/24/040/00018/AM15/	Lic.No/Date:3510044563 20.10.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2015.

11	Case No.: 7/30/84- ALC3/2014	Party Name UNIQUE FASHION	Meet No/Date:34/84- ALC3/2014	Status:
				Approved





		18.12.2014	
HQ File 01/84/050/00246/AM15	RLA File: 05/24/040/00332/AM15	Lic.No/Date:0510391721 22.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Mens shirt (half sleeve)	1680	76% Nylon 24% Polyester fabric,	4102 Sq.
	made from 76% nylon 24%	Nos.	GSm = 110 + -10%.	meters
	Polyester fabric, GSm			
	=110+-10%, Style no 873825			
2.	Mens shirt (half sleeve)	2100	57% Polyester 43% nylon fabric,	5024 Sqms
	made from 57% Polyester	Nos	GSm = 100 + -10%	•
	43% nylon fabric, GSm			
	=100+-10%, Style no 872584			
3	Mens shirt (half sleeve)	3990	100% Polyester fabric, GSm	8911 Sams
	made from 100% Polyester	Nos	=120+-10%,	1
	fabric, GSm =120+-10%,	L		
	Style no 873230			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

12	Case No.: 10/30/84- ALC3/2014	Party Name PRICE AND BUCKLAND (INDIA) PVT. LTD.	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Deferred
	HQ File 01/84/050/00249/AM15	RLA File : 05/24/040/00298/AM15/	Lic.No/Date:0510391709 22.10.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2015.

13	Case No.: 9/30/84- ALC3/2014	Party Name SUPERFIL PRODUCTS LIMITED		Status: Deferred
	HQ File 01/84/050/00248/AM15	RLA File: 04/24/040/00186/AM15	Lic.No/Date:0410159626 27.10.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to DIPP for their examination and comments. It was decided to defer the case for re-listing on 15.01.2015.

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14	Case No.: 4/34/84- ALC3/2014	Party Name SUNNY INTERNATIONAL LTD.	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Deferred
	HQ File 01/84/050/00275/AM15	RLA File: 33/24/040/00013/AM15	Lic.No/Date: 3310030123 30.10.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to DIPP for their examination and comments. It was decided to defer the case for re-listing on 15.01.2015.

15	Case No.: 21/30/84- ALC3/2014	Party Name G.R.CORPORATION	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Deferred
	HQ File 01/84/050/00260/AM15	RLA File : 06/24/040/00021/AM15	Lic.No/Date:0610037952 31.10.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2015.

16	Case No.: 8/34/84- ALC3/2014	Party Name P.K. OVERSEAS	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Deferred
	HQ File 01/84/050/00279/AM15	RLA File : 07/24/040/000339/AM15	Lic.No/Date:0510391869 05.11.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2015

17	Case No.: 5/34/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Deferred
	HQ File 01/84/050/00276/AM15	RLA File : 07/24/040/00273/AM15	Lic.No/Date:0710106918 07.11.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2015.

18	Case No.: 7/34/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Deferred
	HQ File 01/84/050/00278/AM15	RLA File : 07/24/040/00355/AM15	Lic.No/Date:0510391923 11.11.2014	Deferred date 15.01.2015



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Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2015.

19	Case No.: 9/34/84- ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Deferred
	HQ File 01/84/050/00280/AM15	RLA File : 05/24/040/00363/AM15	Lic.No/Date:0510391935 11.11.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the CAD provided by the firm is not legible. Therefore, after deliberations it was decided to call for the same and defer the case for re-listing on 15.01.2015.

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Case No.: 10/34/84- ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Deferred
HQ File 01/84/050/00281/AM15	RLA File : 05/24/040/00362/AM15	Lic.No/Date:0510391934 11.11.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the CAD provided by the firm is not legible. Therefore, after deliberations it was decided to call for the same and defer the case for re-listing on 15.01.2015.

	Case No.: 2/34/84- ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:34/84- ALC3/2014 12.11.2014	Status: Approved
	HQ File 01/84/050/00273/AM15	RLA File : 05/24/040/00364/AM15	Lic.No/Date:0510391955 12.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Romper made of 100% Polyester dyed woven fabric GSM-90+-10% along		100% Polyester dyed woven fabric GSM-90+-10	33696 Sq. meters
	with 100% Polyester dyed woven fabric GSM 64+-10% Style no. 364297-364491- 365961		100% Polyester dyed woven fabric GSM 64+-10%	3393 Sq. meters
2.	Ladies Romper made of 100% Polyester printed Woven fabric GSM-90+- 10% along with 100%	Name of the last o	100% Polyester printed Woven fabric GSM-90+-10%	55071 Sqms
	Polyester dyed woven fabric GSM 64+-10% Style no. 363441-364492-365962		100% Polyester dyed woven fabric GSM 64+-10%	5212Sqms





The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

22	Case No.: 1/34/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Approved
	HQ File 01/84/050/00272/AM15	RLA File: 05/24/040/00365/AM15	Lic.No/Date:0510391971 13.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	86% Cotton 14% Polyamide Knitted Lace Girl skirt with lining (Lace fabric dyed, GSM 120+-10%)	Nos.	86% Cotton 14% Polyamide Knitted Lace fabric dyed, GSM 120+-10%)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

23	Case No.:3/34/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Deferred
	HQ File 01/84/050/00244/AM15	RLA File : 05/24/040/00326/AM15	Lic.No/Date:0510391972 13.11.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2015.

24.	C (a . (c	Party Name: GAURAV INTERNATIONAL	Meet No/Date:34/84- ALC3/2014 18.12.2014	Status: Deferred
	HQ File 01/84/050/00277/AM15	RLA File : 05/23/040/00356/AM15	Lic.No/Date 0510391979 13.11.2014	Deferred date 15.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application not received from concerned RA in this case. It was decided to defer the case for re-listing on 15.01.2015.

Case No.468	M/s Fashion Accessories, Gurgaon	
NC 34/84/AM-15 dt 18.12.2014	File No.01/84/171/146/AM-15/DES-V	

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Ratification of input output norms in respect of Annual Advance Authorization No. 0510369394 dated 25.10.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2015.

Case No.469 NC 34/84/AM-15 dt 18.12.2014	M/s Fashion Accessories, Gurgaon File No.01/84/171/147/AM-15/DES-V
Ratification of input output norm	ns in respect of Annual Advance Authorization No. 0510369394

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2015.

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dated 25.10.2013.

Case No.470	M/s Fashion Accessories, Gurgaon
NC 34/84/AM-15 dt 18.12.2014	File No.01/84/171/148/AM-15/DES-V
Ratification of input output dated 25.10.2013.	norms in respect of Annual Advance Authorization No. 0510369394

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2015.

Case No.471 NC 34/84/AM-15 dt	M/s Fashion Accessories, Gurgaon File No.01/84/171/149/AM-15/DES-V
18.12.2014 Ratification of input output nor dated 25.10.2013.	ms in respect of Annual Advance Authorization No. 0510369394

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2015.

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Case No.472 NC 34/84/AM-15 dt 18.12.2014	M/s Kiran Associates, Gurgaon File No.01/84/050/00043/AM-15/DES-V
Ratification of input output idated 28.03.2014.	norms in respect of Annual Advance Authorization No. 0510383072

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.01.2015.

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Case No.:19/20/84- ALC3/2014	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:25/84- ALC3/2014 25.09.2014	Status: Approve d
HQ File	RLA File	Lic.No/Date:0410159067	
:01/84/050/00152/AM15/	:04/24/040/00095/AM15	23.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. It is noted by the Committee that the export quantity of export item no. 4 was not mentioned in this case during preparation of minutes of NC meeting no 25/84 dated 25.09.2014. Therefore the committee agreed to rectify the typing mistake in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
4.	Cow leather belt in combination with PVC material, Style No. F66111	2680 Nos	Outer lining 12cm printed PVC 1.25mmW/top coating-600Dcanvas, width-54"	169.11Mts
			Buckle Metal fittings	Net to net
	9		0.8mmx58"Col:lake Green Non- woven lining W/o Adhesive non- Woven lining material with-58"	121.65 Yards
			Leather Auxiliary	29.24 Kgs.
			Resin non pao BWA-316CH Baoweilng brand adhesive	47.17 Kgs.
			AR6450/D Primer	17.04 Kgs.
			6GM Silica gel in aiwa paper sachet packing material	As per packing policy
			Packing boxes outer cartons	-do-

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

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